

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**APPEAL NO. 5 OF 2022 (SZ)**

Shaji A.K

... Appellant

Versus

Ministry of Environment, Forest and Climate Change,  
& Others

... Respondents

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**Dated at Chennai on this the 19<sup>th</sup> day of OCTOBER 2022**

**MRS. VIDYALAKSHMI VIPIN  
COUNSEL FOR RESPONDENTS 2 - 4**



GOVERNMENT OF KERALA  
Abstract



Environment Department - Establishment - Constitution of State Level Environment Impact Assessment Authority (SEIAA) Kerala and State Expert Appraisal Committee, Kerala (SEAC), Kerala)- Government of India Notification -Republished.

ENVIRONMENT (A) DEPARTMENT

G.O. (Ms) No. 08/11/Env.

Dated, Thiruvananthapuram, 19.12.2011

Read: Notification No.S.O.2484(E) dated 03.11.2011 of Ministry of Environment and Forests, Government of India, published as Gazette, Extra Ordinary No.2074 on 03.11.2011

ORDER

The following Notification of the Ministry of Environment & Forests, Government of India is republished for general information.

(By Order of the Governor)

G.RAJEEV

Additional Secretary to Government

To

- The Superintendent of Government Presses, Thiruvananthapuram (With copy of Notification to be published as Gazette Extra Ordinary. 200 copies may be furnished to Government in Environment (A) Department)
- ✓ The Director, Directorate of Environment & Climate Change, Thiruvananthapuram (Copies on Notification may be supplied to all the members on receipt of the Gazette extraordinary)
- Stock file/ Office copy

Forwarded/By Order

Section Officer



# भारत का राजपत्र The Gazette of India

असाधारण  
EXTRAORDINARY  
भाग II—खण्ड 3—उप-खण्ड (II)  
PART II—Section 3—Sub-section (II)  
प्रधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

नई दिल्ली, बुधवार, नवम्बर 3, 2011/वर्तमानक 12, 1933  
NEW DELHI, THURSDAY, NOVEMBER 3, 2011/KARTIKA 12/1933

पर्यावरण और वन संरक्षण  
अधिसूचना

नई दिल्ली, 3 नवम्बर, 2011

पर.आ. 2483(31).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 में 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार को पर्यावरण और वन संरक्षण की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 नवम्बर, 2006 (जिसे इसमें इसके पश्चात् उनमें सम्बन्ध अधिसूचना बना गया है) के अनुसारण में संघ राज्य क्षेत्र स्तरीय पर्यावरण प्रभाव निर्माण प्रक्रिया (यू.टी.ई.एफ.ए.ए.), दमन, दीव, दादरा, और नागर हवेली संघ राज्य क्षेत्र (जिसे इसमें इसके पश्चात् प्राधिकरण, दमन, दीव, दादरा और नागर हवेली संघ शासित करा गया है) का गठन करती है जिसमें निम्नलिखित तीन सदस्य होंगे, अर्थात्:—

1. डॉ. के. गोविन्दन,  
301/ए, ओमकार बलारित्वा कोआपरेटिव  
हाउसिंग सोसाइटी लिमिटेड,  
महातरपादा, अंबोली, अंभेरी (पश्चिम)  
मुंबई-400 058 —अध्यक्ष
2. आचारिक अधिवक्ता,  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,  
सेन्ट जॉन अस्पताल, परिलेस भवन,  
कार्ड संख्या 10 को सामने, सीएनटी कार्यालय,  
सुभाषपुरा सड़क-190 023 —सदस्य
3. सदस्य सचिव  
प्रदूषण नियंत्रण समिति,  
दमन, दीव और दादरा नागर हवेली —सदस्य सचिव

2. प्राधिकरण, दमन, दीव और दादरा नागर हवेली संघ राज्य-क्षेत्र के अध्यक्ष और सदस्य की पदावधि इस अधिसूचना के राजपत्र में प्रकाशित होने की तारीख से तीन वर्ष होगी।

3. प्राधिकरण, दमन, दीव, दादरा और नागर हवेली संघ राज्य-क्षेत्र ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रियाओं का अनुसरण करेगा जो उनमें सम्बन्ध अधिसूचना में प्रमाणित की जाए।

**NOTIFICATION**

New Delhi, the 3rd November, 2011

S.O. 2484(E).—In exercise of the powers conferred by sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the Government of India in the Ministry of Environment and Forests, notification number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said Gazette Notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority (SEIAA) Kerala (hereinafter referred to as the Authority, Kerala) comprising of the three members, namely, Chairman, Member and Member Secretary as under:—

1. Dr. A. E. Muthunayagan  
Devdhan, A-33, Pandits Colony  
Kaudir,  
Thiruvananthapuram-695003  
Kerala

—Chairman

2. Dr. K. P. Joy  
Kalapurackal House  
Ericadu, Puthupally P. O.  
Kottayam-686011  
Kerala

—Member

3. Secretary  
Department of Environment  
Government of Kerala

—Member Secretary

2. The Chairman and Members of the Authority shall have a term of three years from the date of publication of this notification in the Official Gazette.

3. The Authority, Kerala shall exercise such powers and follow such procedures as enumerated in the said Gazette notification number S.O. 1533(E), dated the 14th September, 2006.

4. The Authority, Kerala shall base its decision on the recommendation of the State Level Expert Appraisal Committee (SEAC) constituted for the State of Kerala in this order.

5. The State Government of Kerala shall notify the agency to act as Secretariat for the Authority and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all its statutory functions. Sitting fees, Travelling Allowance/Dearness Allowance to the Chairman and Member of the Authority shall be paid by the State Government of Kerala as per State rules.

6. To assist the Authority, Kerala, the Central Government, in consultation with the State Government of Kerala, hereby constitutes the State Expert Appraisal Committee, Kerala (hereinafter referred to as SEAC, Kerala), which shall comprise of the following Members, namely:—

—Chairman

1. Dr. N. G. K. Pillai  
PJRA-104, 'Sreeclaxmi',  
P. J. Antony Road, Palarivattom,  
P.O. Kochi-682025, Kerala

—Member

2. Dr. P. S. Hanikumar  
Scientist E2 and Head  
Central Water Analysis Laboratory  
Centre for Water Resources Development  
and Management (CWRDM)  
Kozhikode-673571,  
Kerala —Member
3. Dr. C. N. Mohanan  
Scientist and Head  
Environmental Sciences Division  
Center for Earth Science Studies  
Thiruvikkal P.O.  
Trivandrum-695031,  
Kerala —Member
4. Dr. Hari Krishnan K.  
Scientist 'C'  
Environmental Biology Laboratory  
Department of Molecular Microbiology,  
Rajiv Gandhi Centre for Biotechnology,  
Poojappura, Thiruvananthapuram, P.O.  
Thiruvananthapuram-695014,  
Kerala —Member
5. Dr. E. J. Joseph  
Scientist 'F' and Head  
Water Management (Agriculture) Division,  
Centre for Water Resources Development  
and Management,  
Calicut-673571,  
Kerala —Member
6. Shri Jolin Mathai  
Scientist 'F'  
Centre for Earth Science Studies  
Akkulam, Thiruvananthapuram-695031,  
Kerala —Member
7. Dr. Oommen V. Oommen  
CSIR Emeritus Scientist  
Department of Zoology and Centre for Bioinformatics  
University of Kerala,  
Kariavattom, Trivandrum-695581,  
Kerala —Member
8. Dr. Khaleel Chovva  
Principal  
Sir Syed College  
Juliperamba-670142,  
Kerala —Member
9. Shri Eapen Varughese  
Chief Town Planner  
Town and City Planning  
'Nest' Extra Police Road,  
Panjappura Junction, Vikasblavan P O  
Palayam, Thiruvananthapuram-695033,  
Kerala

- 8
- |    |  |            |
|----|--|------------|
| 10 | Dr. V. Anitha<br>Scientist 'E'<br>Department of Forest Economics<br>Forestry and Human Dimensions<br>Programme Division<br>Kerala Forest Research Institute,<br>Peechi, Thrissur-680653,<br>Kerala | —Member    |
| 11 | Dr. George Chackacherry<br>Flat 9 E,<br>Beacon Green Leaves Apartments<br>Kanjirampara P.O.,<br>Thiruvananthapuram-695030,<br>Kerala   | —Member    |
| 12 | Dr. E. A. Jayson<br>Scientist 'F' and Nodal Officer (FRIU)<br>Wildlife Biology<br>Kerala Forest Research Institute<br>Peechi, P.O., Trichur-680653,<br>Kerala                                      | —Member    |
| 13 | Dr. Kurian Sajan<br>Karyakulam House, Mather Nagar,<br>Changanpuzha Nagar P.O.,<br>Kochi-682003,<br>Kerala   | —Secretary |
| 14 | Director<br>Department of Environment and Climate<br>Change<br>Government of Kerala.   |            |

7. The Chairman and Members of the SEAC, Kerala shall have a term of three years from the date of publication of this notification in the Official Gazette.

8. The SEAC, Kerala shall exercise such powers and follow such procedures as enumerated in the Gazette notification number S.O. 1533(E), dated the 14th September, 2006.

9. The SEAC, Kerala shall function on the principle of collective responsibility. The Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the opinion of the majority shall prevail.

10. The State Government of Kerala shall notify an agency to act as Secretariat for the Authority and the SEAC, Kerala and shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all its statutory function.

11. Sitting fee, Travelling Allowance and Dearness Allowance to the Chairman and Members of the Authority, Kerala and the Chairman and Members of SEAC, Kerala shall be paid by the State Government of Kerala as per State rules.

[F No J-11013/26/2011-1A-11(D)]

NALINI BHAT, Scientist "G"



GOVERNMENT OF KERALA

Abstract

Environment Department – State Environmental Impact Assessment Authority –  
Functions streamlined - Administrator appointed - Orders issued.

ENVIRONMENT (A) DEPARTMENT

G.O. (Ms.) No.07/2015/Envt.

Dated, Thiruvananthapuram, 21.05.2015

- Read: (1) G.O.(Ms.)No.08/2011/Envt dated 19.12.2011, republishing  
Notification No.S.O.2484(E) dated 3.11.2011 issued by Ministry of  
Environment & Forest, Government of India.  
(2) G.O.(Ms.)No.02/2012/Envt dated 11.01.2012.  
(3) G.O.(Rt)No.91/2014/Envt dated 29.05.2014.  
(4) G.O.(Rt)No.132/2014/Envt dated 18.7.2014.  
(5) Notification No. S.O. 804(E) dated 19.03.2015 issued by Ministry of  
Environment & Forest, Government of India

ORDER

As per the Government Order read as 1<sup>st</sup> paper above State Environmental Impact Assessment Authority (SEIAA) Kerala and State Expert Appraisal Committee (SEAC) were constituted. As per Government Order read as 2<sup>nd</sup> paper above the functional patterns of SEIAA and SEAC were designated. Among the decisions which resulted this Government Order it was stated that the Directorate of Environment & Climate Change will arrange for the accommodation and other logistic support for the functions of SEIAA and SEAC.

2. But Government is aware of that SEIAA is conceived and constituted as an independent statutory authority to consider and dispose applications related to Environmental Clearance in respect of projects and proposals in the State as provided under Environmental Protection Act, 1986. For safeguarding the independent nature of its statutory functions and for ensuring timely decisions and avoiding complaints Government decide in principle to make SEIAA and SEAC as separate independent statutory entity with full functional freedom.

3. As per Government Order read as paper 3<sup>rd</sup> above Shri. G. Rajeev, Special Secretary to Government, Environment Department had been appointed as Expert Consultant for Kerala State Biodiversity Board on re-employment basis and vide the Government Order read as 4<sup>th</sup> paper above he has been given additional charge of the Administrator, SEIAA, and his term of appointment expires on 31.05.2015.

(contd.....2...)

4. Now Government order that Shri. G. Rajeev, Special Secretary to Government (Retired), residing at Haripatham, Mythri-53, Chengalloor, Poojappura (PO), Thiruvananthapuram-12, will be appointed as Administrator, SEIAA on re-employment basis for a period from 01.06.2015 to 18.03.2018, the day on which the tenure of the SEIAA reconstituted vide Notification read as 5<sup>th</sup> paper above. His appointment is under Rule 100 of KSR Part III.

5. The Administrator, SEIAA will have full functional freedom on entire administration of SEIAA except the financial control. The financial control will be vested with the Member Secretary, SEIAA.

6. The expenditure for the re-employment of Shri. G. Rajeev will be met from the Head of Account "3435-04-104-99-Environment Impact Assessment".

(By Order of the Governor)

P. MARA PANDIYAN

Principal Secretary to Government

To

Shri. G. Rajeev, Haripatham, Mythri-53, Chengalloor, Poojappura P.O,  
Thiruvananthapuram-12  
The Member Secretary, State Environmental Impact Assessment Authority (SEIAA),  
Thiruvananthapuram  
The Director, Directorate of Environment & Climate Change, Thiruvananthapuram  
The Principal Accountant General (A&E/Audit) Kerala, Thiruvananthapuram  
Finance Department  
The Sub Treasury Officer, Secretariat Sub Treasury, Thiruvananthapuram.  
The Member Secretary, Kerala Biodiversity Board, Thiruvananthapuram  
The Director, Public Relations Department, Thiruvananthapuram  
Stock file/ Office copy.

Forwarded/By Order

Section Officer

Copy to:

1. PS to Hon'ble Chief Minister
2. PS to Hon'ble Minister (Forest & Environment)
3. CA to Additional Secretary (Environment)



GOVERNMENT OF KERALA

Abstract

Environment Department - Functional Autonomy to State Environment Impact Assessment Authority (SEIAA) - Secretarial arrangement and Institutional facilities sanctioned - Orders issued.

ENVIRONMENT (A) DEPARTMENT

G.O. (Ms.) No.15/2015/Envt.

Dated, Thiruvananthapuram, 28.11.2015

- Read: 1) G.O.(Ms.) No.02/2012/Envt dated 11.1.2012.  
 2) G.O.(Rt)No.11/2012/Envt dated 19.7.2012.  
 3) G.O.(P) No.02/2015/Envt 27.3.2015.  
 4) G.O.(Ms.) No.07/2015/Envt dated 21.5.2015  
 5) G.O.(Rt)No.92/2015/Envt 6.7.2015

ORDER

As per the Government Order referred as 1<sup>st</sup> paper above State Environment Impact Assessment Authority (SEIAA) Kerala and the State Expert Appraisal Committee (SEAC) Kerala was constituted. When the State Environment Impact Assessment Authority (SEIAA) Kerala was constituted by Ministry of Environment & Forest in the first instance in 2011, as an interim measure the Directorate of Environment & Climate Change had been designated as its Secretariat. Government have as per the Government Order 4<sup>th</sup> cited resolved to give functional freedom to State Environment Impact Assessment Authority (SEIAA) as it is envisaged an autonomous statutory Authority without supervisory or legal control of the State Government. Now that the SEIAA with the SEAC for appraisal of the applications to SEIAA is fully functional, and pursuant to the Government Order fourth cited, for coping with the increased workload and adhering to the statutory time lines, Government are pleased to substitute the temporary administrative arrangement ordered in the Government Order first cited by the following exclusive delegation of powers and manpower facilities of SEIAA.

**1. Appointment :**

Authority shall be empowered to engage persons on contract appointment for a period not exceeding one year at a time against staff pattern approved by Government. Such contract appointments will be subject to condition that the contract staff will be terminated after the contract period and the daily waged staff after a period of 179 days and the same will be stated in the order issued and also subject to relevant rules in this regard. Regularization of Contract staff will not be allowed.

**2. Transportation :**

As per Government Order read as 2<sup>nd</sup> paper above Government sanctioned two vehicles to the Directorate of Environment & Climate Change. Out of the two vehicles one will be sanctioned exclusively for the use of SEIAA.

(contd.....2...)

**3. Purchase Powers :**

The Member Secretary, SEIAA will be accorded with powers to purchase office equipments including furniture, computers and other peripherals by observing store purchase procedure and other rules in force.

**4. Establishment :**

The SEIAA will have powers to incur expenditure on the entire establishment of including remuneration to staff, T.A, remuneration to standing counsels, rent, charges, bills etc. from the allocation placed with the SEIAA, subject to general rules and procedures in this regard.

**5. Receipt of Processing Fee :**

SEIAA will be authorised to receive the processing fee for environmental clearance by way of Demand Draft and credit it to concerned receipt head in Government Treasury.

**6. Continuance of existing Project personnel :**

The existing Project Personnel will be continued as per terms given bellow :

- (a) One Office Assistant on daily wages and he/she will be given Rs.400/- per day.
- (b) One Office Assistant on daily wages and he/she will be given Rs.300/- per day.
- (c) One Security personnel on daily wages and he/she will be given Rs.400/- per day.
- (d) Four Project Assistants on monthly remuneration of Rs.20,000/- for each personnel.

The continuance of project personnel is subject to general rules and procedures in this regard.

**7. Additional manpower for SEAC/SEIAA :**

The following additional manpower is sanctioned :

- (a) Two Project Assistants on monthly remuneration of Rs.20,000/- each will be engaged for SEAC.
  - (b) Two Data Entry Operators on monthly remuneration of Rs.10,000/- each will be engaged for SEIAA/SEAC.
- The Secretary, SEAC will avail the services of the staff of the Directorate of ECC for the scientific appraisal works of SEAC if and when necessary.

(contd.....3...)

8. **Engaging an Accountant on Contract :**

A retired and well experienced Accountant will be appointed on contract for a remuneration of Rs.25,000/- per month.

9. **Office Building and Furniture :**

SEIAA will be allowed to occupy a rented building with a minimum area of 4,000 sq.f. and to procure furniture subject to rent certificate from PWD.

10. **Transferring Bank Account :**

The bank account maintained in State Bank of Travancore (Account No. 67175853565) operated by the Finance Officer of the Directorate of Environment and Climate Change will be transferred to Member Secretary, SEIAA.

2. The above orders are issued as part of the secretarial arrangements required to be facilitated by State Government as per Notification No. S.O.2484(E) dated 03.11.2011 of the Ministry of Environment and Forests and for providing functional autonomy for SEIAA.

(By Order of the Governor)

**P. MARA PANDIYAN**  
Additional Chief Secretary to Government

To

The Chairman, SEIAA, Thiruvananthapuram  
The Director, Directorate of Environment and Climate Change, Thiruvanthapuram.  
The Finance (Expenditure A) Department  
(vide U.O.No.66344(E99624)/Exp.A3/15/fin. Dated 07.11.2015)  
The State Bank of Travancore, Pettah, Branch, Thiruvananthapuram  
The Principal Accountant General (A&E/Audit) Kerala, Thiruvananthapuram  
Stock file/ Office copy

Forwarded/ by Order

  
Section Officer



GOVERNMENT OF KERALA

Abstract

Environment Department- Delegation of power to issue proceedings on behalf of the Member Secretary, State Environment Impact Assessment Authority to the Administrator, State Environment Impact Assessment Authority- Orders issued.

ENVIRONMENT (A) DEPARTMENT

G.O.(Rt)No.29/2019/Envr Dated, Thiruvananthapuram, 12/04/2019  
Read: G.O.(Ms)No. 7/15/Envr dated 21-05-2015.

O R D E R

In addition to the powers delegated to the Administrator, State Environment Impact Assessment Authority as per the Government Order read above, Government hereby order that the power to issue proceedings on behalf of the Member Secretary, State Environment Impact Assessment Authority is also delegated to the Administrator, State Environment Impact Assessment Authority.

2) This order will have effect from the implementation of approved minutes of State Environment Impact Assessment Authority dated 01-03-2019, until further orders.

(By order of the Governor)

VALSA.V

Additional Secretary to Government

To

- The Chairman, State Environment Impact Assessment Authority,  
Thiruvananthapuram.
- The Member Secretary, State Environment Impact Assessment Authority,  
Thiruvananthapuram.
- The Director, Directorate of Environment & Climate Change, Thiruvananthapuram.
- The Administrator, State Environment Impact Assessment Authority,  
Thiruvananthapuram.
- The Principal Accountant General (Audit/A&E) Kerala, Thiruvananthapuram.
- The Director, Information & Public Relations (Web & New Media) Department  
(for uploading in the Government website)
- Stock file/ Office copy.

Forwarded/By order

  
Section Officer

**No. IA3-19/95/2021-IA-III**  
 Government of India  
 Ministry of Environment, Forest & Climate Change  
 (IA. III Division)

Indira Paryavaran Bhawan  
 Aliganj, Jor Bagh Road  
 New Delhi-110 003  
 e-mail: sharath.kr@gov.in

**Dated: 06<sup>th</sup> October, 2021**

**OFFICE MEMORANDUM**

**Sub: Granting of Environment Clearance (EC) with EC identification number for Category A and B project proposals-reg.**

Ministry in August 2018 launched PARIVESH (Pro-Active Responsive facilitation by Interactive and Virtuous Environmental Single-window Hub), a single window portal for the Environmental, Forests, Wildlife and Coastal Regulation Zone (CRZ) Clearances. The main objective of the PARIVESH was to enhance the efficiency, transparency, and accountability in Environmental, Forest, Wildlife and CRZ clearance processes.

2. With a view to bring efficiencies and transparency in the issuance of ECs and to encourage issuance of ECs in online mode, a new feature has been added on PARIVESH portal that generates 16 digit EC identification number alongwith e-sign and other required credentials.

3. All the Member Secretaries in the Ministry and State Environment Impact Assessment Authority (SEIAA) are therefore directed to issue system generated EC letter. Aforesaid functionality in the PARIVESH shall be made mandatory **w.e.f 10.10.2021 at Central level and 20.10.2021 at SEIAAs.** Thereafter, any new EC issued on or after aforesaid dates without EC identification number & e-sign shall be treated as invalid.

4. Detailed User Manual delineating steps for generation of the EC letter is annexed for information. Further, Project Proponents are advised to meticulously fill required credentials in the Form 2 for generation of EC letter, to avoid undue delay in granting EC.

5. This issues with the approval of the Competent Authority.

  
 (Sharath Kumar Pallerla)  
 Scientist 'F'/Director

To,

1. The Chairman, Central Pollution Control Board
2. All ADGs of Integrated Regional Office; MoEF&CC
3. All Chairman and Member Secretaries of SEIAA/SEAC;
4. Sr. Technical Director, NIC, MOEF&CC
5. Guard file

Copy for information:

1. PPS to Secretary, EF&CC/PSO to AS(RA)/Sr. PPS to JS(SKB);
2. All Member Secretaries, IA division
3. Addl. Director, IA-Monitoring

Eg: of New EC model

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Kerala)

To,

The Applicant

LATERITE BUILDING STONE OF ALI N

Neyyathur House, Punnathala P.O, Kurumbathur, Malappuram, Kerala. -  
676552

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/KL/MIN/148469/2020 dated 13 Jun 2020. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC22B001KL152808
2. File No.	1710/EC6/2020/SEIAA
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Laterite Building Stone of Ali N
7. Name of Company/Organization	LATERITE BUILDING STONE OF ALI N
8. Location of Project	Kerala
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 19/09/2022

(e-signed)  
Dr. Venu V IAS  
Member Secretary  
SEIAA - (Kerala)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

